

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 617/97

Transfer Application No.

Date of Decision 22.12.1997

R.B.Kokani

Petitioner/s

Shri R.D.Suryawanshi

Advocate for
the Petitioners

Versus

Secretary, M/o Telecommunication, New Delhi & Ors.

Respondent/s

Shri S.S.Karkear for Shri P.M.Pradhan

Advocate for
the Respondents

CORAM :

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

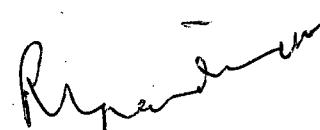
Hon'ble Shri. P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not ? *✓*
(2) Whether it needs to be circulated to other Benches of the Tribunal ? *✓*



(P.P.SRIVASTAVA)

MEMBER (A)



(R.G.VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

DA.NO. 617/97

Monday this the 22nd day of December, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

R.B.Kekani
Jr. Supervisor,
C/o. SDE PH.MAX-1,
Dept. of Telecom,
Dhule-1.

By Advocate Shri R.D.Suryawanshi

... Applicant

V/S.

1. The Secretary,
Dept. of Telecommunication,
Telecommunication Ministry,
Sansad Marg, New Delhi-1.
2. The Telecom District Manager,
Mundada Market, Parola Road,
Dhule-1.
3. Shri B.D.Gaikwad,
SDE Legal & Inquiring Authority,
O/O SDR PH. MAX-1, Dhule.

By Advocate Shri S.S.Karkera
for Shri P.M.Pradhan, CGSC

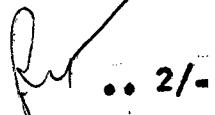
... Respondents

ORDER

(Per: Shri Justice R.G.Vaidyanatha, VC)

This is an application filed under Section 19 of the A.T.Act challenging the issuance of chargesheet and for other consequential reliefs. Respondents have filed reply.

2. It is brought to our notice that the applicant has participated in the enquiry and his only grievance is that the enquiry is unnecessarily got delayed. The learned counsel for the applicant submits that his client will be satisfied if the departmental proceedings


.. 2/-

are expedited with a time bound period. Learned counsel for the respondents submits that he has no objection for giving a reasonable time for the enquiry to be conducted. After hearing both the sides, we feel that in the facts and circumstances of the case three months' time is just and fair to complete the enquiry. The applicant to fully cooperate in the enquiry on ^{all} the dates of hearing.

R.G.

3. In the result, the application is disposed of at the admission stage with a direction to the respondents to expedite the conduct of enquiry and the disciplinary authority to pass final orders as ~~early as~~ ^{as} possible and preferably within three months from today. All contentions of the applicant on merits are left open. No costs.


(P.P. SRIVASTAVA)

MEMBER (A)


(R.G. VAIDYANATHA)

VICE CHAIRMAN

mrj.